

SEVENTEENTH LOK SABHA



178th REPORT

**[Delay in laying the Annual Reports and Audited Accounts of the
Rajiv Gandhi Institute of Petroleum Technology, Amethi under the
administrative control of the Ministry of Petroleum and Natural Gas]**

(Presented to Lok Sabha on 08.02.2024)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

February 2024/ Magha 1945 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2023-24)

Shri Girish Chandra

-

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3. Dr. A. Chellakumar
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9. Smt. Aparupa Poddar
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11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y
14. Shri Ashok Kumar Yadav
15. Vacant

SECRETARIAT

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2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary
4. Smt. Manjinder Pubbi - Under Secretary
4. Ms. Vandana - Executive Officer

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table (2023-24), having been authorized by the Committee to present this Report on their behalf, present this 178th Report in respect of the delay in laying the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi under the administrative control of the Ministry of Petroleum and Natural Gas.

2. In terms of the recommendations contained in the First and Second Reports (5th Lok Sabha) of the Committee, presented to the House on 8th March and 12th May, 1976, respectively and the Second Report (6th Lok Sabha) of the Committee presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of all the Statutory/ Autonomous bodies/ Institutes/ Companies/ Public Undertakings/Corporations/Joint Ventures/Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e. by 31st December.

3. The scrutiny by the Committee revealed that the requisite documents of the Rajiv Gandhi Institute of Petroleum Technology, Amethi for 2012-13 to 2020-21 were presented to Lok Sabha with continuous delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi and took oral evidence of the representatives of the Ministry of Petroleum and Natural Gas and at their sitting held on 7th August, 2023.

4. The Committee considered and adopted the Report at their sitting held on 07.02.2024.

5. The Committee wish to express their thanks to the representatives of the Ministry of Petroleum and Natural Gas, Government of India and the Rajiv Gandhi Institute of Petroleum Technology, Amethi for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

07 February, 2024

Magha 18, 1945(Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

REPORT

Delay in laying the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi

The Rajiv Gandhi Institute of Petroleum Technology (RGIPT) had been established in 2007 through an Act of Parliament namely- “Rajiv Gandhi Institute of Petroleum Technology Act, 2007” as an „Institution of National Importance“ by the Government of India and governed by Ministry of Petroleum and Natural Gas (MoPNG). The Institute came into existence w.e.f. 1st June 2008. The Institute has been established to nurture and promote quality and excellence in education and research in the area of petroleum and hydrocarbons as one of the core objectives. The Institute’s main campus is located at Jais, Amethi, Uttar Pradesh, India and spread over on 47 acres of land. RGIPT has also established two centres on the instruction of the Ministry at Sivasagar, Assam and Bengaluru, namely- Assam Energy Institute (AEI) and Energy Institute, Bengaluru (EIB), respectively.

2. The Government of India had sanctioned a onetime Budgetary Support of Rs. 369.00 crore to Rajiv Gandhi Institute of Petroleum Technology (RGIPT), Jais, Amethi. Further to that a corpus of Rs. 250.00 crore was created with the contribution by the Oil PSUs. A one-time Grant-in-aid of Rs. 100.00 crore each for Assam Energy Institute (AEI), Sivasagar and Energy Institute, Bengaluru (EIB) has also been sanctioned. The year-wise break-up of Budgetary Support received from Government of India are as follows:-

S. No	Year of Receiving	Amount Received (Rs. in crore)	Remarks
1	2008-09	25.00	For RGIPT, Jais, Amethi
2	2010-11	25.00	
3	2010-11	36.00	
4	2015-16	33.00	
5	2015-16	13.42	
6	2015-16	01.57	
7	2016-17	47.00	
8	2016-17	53.00	
9	2017-18	121.74	
10	Adjustment of interest	13.35	
	Total	369.08	
11	2021-22	100.00	For AEI, Sivasagar
12	2021-22	100.00	For EIB

The balance of Capital Grant and Corpus for RGIPT, Jais and AEI Sivasagar were received from Oil PSUs and OIDB.

3. RGIPT, Amethi prepares and lays its Annual Accounts under Section-26 of RGIPT Act, 2007 which deals with preparation of Annual Accounts. The provisions of the Section are as follows:-

“Section 26 (1): The Institute shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including the balance-sheet, in such form as may prescribed the Central Government in consultation with the Comptroller and Auditor-General of India.

Section 26 (2): The accounts of the Institute shall be audited by the Comptroller and Auditor-General of India and any expenditure incurred by him in connection with such audit shall be payable by the Institute to Comptroller and Auditor-General of India.

Section 26 (3): The Comptroller and Auditor-General of India and any person appointed by him in connection with audit of the accounts of the Institute shall have the same, privileges and authority in connection with such audit as the Comptroller and Auditor-General of India has in connection with the audit of the Government accounts, and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect the offices of the Institute.

Section 26 (4): “The accounts of the Institute as certified by C&AG of India or any other person appointed by him. In this behalf together with the Audit Report thereon shall be forwarded annually to the Central Government and that government shall cause the same to be laid before each house of Parliament.”

4. As per recommendations contained in the First and Second Reports (5th Lok Sabha) of the Committee, presented to the House on 8th March and 12th May, 1976, respectively and the Second Report (6th Lok Sabha) of the Committee presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of the Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

5. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the RGIPT, Amethi which were laid with delays of 05 days to 13 months for the years 2012-13 to 2021-2022 before the Parliament (Lok Sabha) by the Ministry of Petroleum and Natural Gas. The examination of these papers revealed that the requisite documents of RGIPT, Amethi for the years 2012-13 to 2021-2022 were laid with repetitive delays. The Annual Reports and Audited Accounts for the year 2021-22 have not been laid yet.

The statement showing the actual dates of laying the Annual Reports/Audited Accounts of the RGIPT, Amethi along with the extent of delay is given at **Annexure-II**.

6. As per established procedure, a statement explaining the reasons for delay in laying the requisite documents within prescribed period should be laid on the Table of the House strictly within 30 days of the closure of the accounting year if the House is in session or as soon as the House convenes, whichever is later. During the period under examination commencing from 2012 till 2022, the delay statements for all these years had been laid along with the Annual Reports and Audited Accounts for the respective financial year except for the year 2016-17, where no such statement was laid in the House.

7. The Committee in this regard enquired from the Ministry about the usual time-line followed to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry/Institute at each stage during the last ten years (i.e. upto 2021-2022). The Ministry, in this regard, submitted detailed information which is placed at **Annexure-III**.

8. On being asked about the provision and timeline followed by RGIPT, Amethi in laying Annual Report and Audited Accounts on the Table of the House, the Ministry in their written reply informed as under :-

“As per Rule-237 of General Finance Rules, 2017, Annual Report and Audited Accounts shall be submitted to administrative ministry to lay down in both houses of parliament by 31st December of subsequent Financial Year. The rule is reproduced hereunder for reference please:

Time Schedule for submission of annual accounts.

The dates prescribed for submission of the annual accounts for Audit leading to the issue of Audit Certificate by the Comptroller and Auditor General of India and for submission of annual report and audited accounts to the nodal Ministry for timely submission to the Parliament are listed below:

(i) Approved and authenticated annual accounts to be made available by the Autonomous Body to the concerned Audit Office and commencement of audit of annual accounts-30th June

(ii) Issue of the final SAR in English version with audit certificate to Autonomous Body/Government concerned- 31st October

(iii) Submission of the Annual Report and Audited Accounts to the Nodal for it to be laid on the Table of the Parliament- 31st December.”

9. On being asked about the instances of delay and reasons thereof in laying the Annual Reports and Audited Accounts of the RGIPT, Amethi during the last ten years up to 2021-2022, the Ministry in their written reply informed the following:-

“Annual Reports and Audited Accounts of FY 2013-14 and 2017-18 were submitted on time. There has been a delay of a month or two in laying of Annual Report and Audited Accounts of FY 2012-13, 2014-15, 2015-16, 2016-17 and 2018-19. However, an

inadvertent delay of 7-months to 1-year occurred during FY 2019-20 and 2020-21 due to late preparation of Annual Accounts and Balance Sheet by the CA Firm and COVID-19 pandemic.”

10. On being further queried as to whether the Ministry/RGIPT Amethi has identified stages of delay during last ten financial years and how they propose to curtail these delays in future, the Ministry in their written submission provided the following:-

“ The delay occurred primarily at the stage of preparation of Annual Accounts and Balance Sheet by the CA Firm, which subsequently affects the completion of other formalities. Therefore, following steps are proposed to curtail down the delay from FY 2023-24 onwards:

- a. Entries in Books of Account (Tally) shall be completed by April 15 of subsequent financial year.
- b. Trial Balance shall be finalized by April 30 of subsequent financial year.
- c. Annual Accounts & Balance Sheet shall be finalized by May 15 of subsequent financial year.
- d. Auditing of all entries in Books of Accounts (Tally) shall be done on quarterly basis.
- e. Minimise the time to submit reply on C&AG observations and draft SAR.”

11. In this context the representative from MoPNG/RGIPT during the oral evidence on 7.8.2023 deposed before the Committee as mentioned below:-

“.....सर, कोविड के पहले वर्ष 2019 में हम लोग करीब-करीब इसे मेनटेन करते थे, कभी 15-20 दिनों का डिले हो जाया करता था। लेकिन, कोविड में लॉकडाउन पीरियड रहा और सी. एण्ड ए.जी. की रिपोर्ट आने में देरी हुई और चार्टर्ड अकाउंटेंट ने भी इसमें देरी की, जिसकी वजह से दो सालों में इसमें काफी देरी हुई। फिर वर्ष 2021-22 की रिपोर्ट वर्ष 2023 के दिसम्बर में जमा होनी चाहिए थी, उसमें भी थोड़ी देरी हुई। उसके लिए मैं स्वयं को ही जिम्मेदार मानता हूँ।

सर, इसके कुछ कारण थे। मुख्य कारण यह था कि हम लोगों ने कोटेशन और टेन्डर के आधार पर नया चार्टर्ड अकाउंटेंट हायर किया। उसे अकादमिक संस्थाओं के बारे में उतना ज्ञान नहीं था, इसलिए उसने बैलेंस शीट बनाने में तीन महीने की देरी कर दी। फिर, सी. एण्ड ए.जी. सामान्यतः चार महीने का समय लेते हैं, पर उन्होंने इसमें एक महीने ज्यादा समय ले लिया और पाँच महीने हो गये। उसके बाद बोर्ड की और काउंसिल की दो मीटिंग करानी पड़ती है। उसमें भी एक महीने की देरी हो गयी और इस तरह कुल मिलाकर 6-7 महीने की देरी हो गयी। अभी वह सक्षम प्राधिकारी से स्वीकृत हो गया है। जनरल काउंसिल से एप्रूव हो गया। बस मिनट्स कन्फर्म होने का इंतजार हो रहा है। वह जैसे ही कन्फर्म होगा, हम लोग उसको प्रस्तुत कर देंगे।”

12. As regards the Standard Operating Procedure (SOP) followed for timely receipt of the final audit reports from the audit authorities and the relevant documents from the RGIPT,

Amethi, the Ministry has informed that RGIPT has been advised to follow the timelines related to submission of annual accounts, audited annual accounts and annual report as per timelines prescribed in Rule 237 of GFR, 2017.

13. On being asked whether the Ministry/RGIPT, Amethi has faced any procedural difficulties associated with convening of meeting of the competent authority for getting necessary approvals, the Ministry furnished the following information:-

“RGIPT does not find any procedural difficulty in convening the meeting of the Competent Authority. However, henceforth the Institute will ensure the strict adherence to the timeline to lay down the reports,....”

14. The Committee has also been informed that Institute is convening meetings of Board of Governors (BoG) and General Council (GC) in hybrid mode to expedite the adoption of Annual Report and Audited Accounts for onward submission to C&AG and Ministry.

15. Asked about the status of digitization and computerization of accounting process, put in place to facilitate speedy and timely compilation of accounts, the Ministry submitted the following reply:-

“The Institute maintains its Books of Accounts through Tally software and has a computerised accounting system in place for the smooth compilation of all accounting activities”

16. In response of a specific query as to whether the RGIPT, Amethi has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and to minimize the audit queries of C&AG, the Ministry in their written submission apprised the following:-

“Yes, the Institute is having a committee comprising of faculty members for the preparation of Annual Report. Further to that Registrar of the Institute monitor the timely compilation of Annual Accounts and preparation of Balance Sheet. Both Annual Report committee and the Registrar keep the track of all the activities pertaining to the compilation of Annual Reports and Audited Accounts. Further the Institute will ensure the strict adherence of timeline and submission of annual report and audited accounts to the Ministry well before the time.”

17. Asked about the remedial measures taken by the Ministry/ RGIPT, Amethi to ensure timely laying of the documents before Parliament within the prescribed period, the Ministry in their written submission stated the following:-

“The Institute has prepared a timeline from preparation of annual accounts to submission it to ministry for laying on the table of houses. The timeline for subsequent year is as follows:

Sl. No.	Planned Activities	Proposed Timeline Subsequent Year
1	Finalization of Annual Accounts & Balance Sheet	May 15
2	Adoption of Annual Accounts & Balance Sheet by the BoG	May 30
3	Submission of Annual Accounts & Balance to the C&AG	June 15
4	Submission of reply on C&AG observations	Within 1-week from the date of receipt
5	Submission of reply on C&AG draft SAR	Within 1-week from the date of receipt
6	Finalization of Annual Report	October 31
7	Adoption of SAR along with Annual Report by the BoG	November 05
8	Convening the meeting of General Council	November 20
9	Submission of Annual Report and Audited Accounts to the Ministry for laying on the table of houses	November 30

The Institute will ensure to adhere to the timeline and submit the Annual Report and Audited Accounts in time to Ministry for laying on the table of the houses. “

18. Asked about the status of finalization of the Annual report and Audited accounts of the RGIPT, Amethi for the year 2021-2022 and whether the requisite documents of the running Financial year 2022-23 year will be laid within the stipulated time, the Ministry in their written reply submitted following information:-

“FY 2021-22: The General Council of the Institute has adopted the Annual Report & Audited Accounts of the Financial Year 2021-22 in its 16th meeting, held on 27th July 2023 and soon it will be laid on the table of both houses of parliament through the Ministry.

FY 2022-23: The Annual Accounts of the Financial Year 2022-23 has been submitted to the C&AG on 27th July 2023 after adoption by the BoG in its 72nd meeting, held on 21st July 2023

19. As regards the status of laying of the Annual report and Audited accounts of the RGIPT, Amethi for the year 2022-2023, during the Oral evidence the representative from the RGIPT deposited before the Committee the following:-

“....सर, इस साल वर्ष 2022-23 में हम लोग समय से चल रहे हैं। हम लोगों ने

बैलेंस शीट बनाकर सी. एण्ड ए.जी. को प्रस्तुत कर दिया है। उन्होंने 14 अगस्त का समय दिया है कि वे ऑडिट करेंगे और तीन-चार महीने में वे रिपोर्ट दे देंगे। इसका मतलब कि अक्टूबर के अन्त में हमें वह रिपोर्ट मिल जाएगी और अगले दो महीने में हम बोर्ड और जनरल काउंसिल की मीटिंग कराकर प्रयास करेंगे कि 31 दिसम्बर तक उसकी रिपोर्ट, बिना एक दिन की देरी के भी, सदन के पटल पर प्रस्तुत हो जाए। आगे से हम लोगों ने एक टाइम लाइन बना लिया है कि यह काम इतने दिनों में हो जाना है। उसकी पूरी कमेटी है और उसकी हम लोग ऑडिटिंग भी करेंगे ताकि आगे से कोई विलम्ब न हो।

सर, जो विलम्ब हुआ है, उसके लिए मैं संस्थान की ओर से क्षमाप्रार्थी हूं। मैं पूरा विश्वास दिलाता हूं कि भविष्य में हमारे यहां से और कोई डिले नहीं होगा।“

OBSERVATIONS/RECOMMENDATIONS

20. The Committee note that the Rajiv Gandhi Institute of Petroleum Technology (RGIPT) had been established under the Act of Parliament namely “Rajiv Gandhi Institute of Petroleum Technology Act, 2007 as an ‘Institution of National Importance’ by the Government of India. RGIPT, Amethi prepares and lays its Annual Accounts under Section 26 of RGIPT Act, 2007. While examining delay caused in laying the Annual Reports and Audited Accounts of RGIPT during 2012-13 to 2021-22, the Committee observed that except for the year 2013-14 and 2017-18, the Annual Reports and Audited Accounts for Financial year 2012-13, 2014-15, 2015-16, 2016-17 and 2018-19 were laid with an average delay of 1 to 2 months. And delay of 7 and 13 months occurred during FY 2019-20 and 2020-21. The huge delay during these two years has been attributed to the delay in preparation of Annual Accounts and Balance Sheet and COVID-19 pandemic. Nonetheless, huge delays are again anticipated for the FY 2021-22 as the same had not been laid even till the Monsoon Session ie. July 2023. Further, the Annual Accounts for the Financial Year 2022-23 were submitted to the C&AG only on 27th July 2023 that is with delay of 2 Months from the standard timeline.

21. The Committee further note that the RGIPT/Ministry had been laying its Annual Reports and Audited Accounts with an average delay of 2 months prior to FY 2019-20 and even successfully met the standard timeline during the years 2013-14 and 2017-18. The Committee are of the view that more diligence on part of RGIPT could effectively curtail these delays. The delay in preparation of the Annual Reports and Audited leads to a cascading effect on the laying of the Reports in Parliament. The Committee therefore recommend that the Ministry/Organisation should strive to adhere to the standard timeline at every step. The Committee also recommend that the Ministry should prepare a ‘Portal’ wherein the updated position regarding laying of the requisite documents of all the organizations under its administrative control could be made readily available

22. The Committee also recommend that a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days of the closure of the accounting year if the House is in session or as soon as the House convenes, whichever is later. The Committee are perturbed to note that the delay statements for all the years under examination were also laid along with the already delayed Annual Reports and Audited Accounts, which defeated the entire purpose of laying delay Statements. These statements furnish an intermediate assurance to the House that the utilization details of the Government money so allocated to an organization will be duly and timely put in public domain and therefore must be laid at

prescribed time.

23. The Committee therefore recommend that wherever there is anticipation of delay in laying the Annual Reports and Audited Accounts, the delay statement should invariably be laid within the prescribed time.

New Delhi

07 February, 2024
Magha 18 , 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

The year-wise grants-in-aid provided to the Rajiv Gandhi Institute of Petroleum Technology, Amethi under administrative control of the Ministry of Petroleum and Natural Gas during the years 2012-13 to 2021-22

S. No	Year of Receiving	Amount Received (Rs. in crore)	Remarks
1	2008-09	25.00	For RGIPT, Jais, Amethi
2	2010-11	25.00	
3	2010-11	36.00	
4	2015-16	33.00	
5	2015-16	13.42	
6	2015-16	01.57	
7	2016-17	47.00	
8	2016-17	53.00	
9	2017-18	121.74	
10	Adjustment of interest	13.35	
	Total	369.08	
11	2021-22	100.00	For AEI, Sivasagar
12	2021-22	100.00	For EIB

Annexure-II
Vide para 5 of the Report

Statement showing the date of laying of the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi under the administrative control of the Ministry of Petroleum and Natural Gas for the years 2012-13 to 2021-22

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay
2012-13	31.12.2013	07.02.2014	01 months 07 days
2013-14	31.12.2014	15.12.2014	No delay
2014-15	31.12.2015	14.03.2016	02 months 14 days
2015-16	31.12.2016	27.03.2017	02 months 27 days
2016-17	31.12.2017	05.01.2018	05 days
2017-18	31.12.2018	31.12.2018	No delay
2018-19	31.12.2019	02.03.2020	02 months 02 days
2019-20	31.12.2020	02.08.2021	07 months 02 days
2020-21	31.12.2021	09.02.2023	13 months 09 days
2021-22	31.12.2022	Not Laid	Not laid

The chronological sequence in respect of finalization of Audited Accounts of the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi under the administrative control of the Ministry of Petroleum and Natural Gas for the years 2012-13 to 2021-22

Sub-Question	Points	Year-wise Details for the Last Ten Financial Years									
		2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22
(i)	Date of approach to the audit authorities	5/13/2013	5/19/2014	6/23/2015	6/19/2016	8/3/2017	7/12/2018	5/28/2019	1/27/2021	2/3/2022	9/30/2022
	Time taken after the closure of accounting year	0- Year, 1- Month, 12- Day	0- Year, 1- Month, 18- Day	0- Year, 2- Month, 23- Day	0- Year, 2- Month, 19- Day	0- Year, 4- Month, 3- Day	0- Year, 3- Month, 11- Day	0- Year, 1- Month, 27- Day	0- Year, 9- Month, 27- Day	0- Year, 10- Month, 3- Day	0- Year, 5- Month, 30- Day
(ii)	Date of appointment of statutory auditors	7/15/2013	8/11/2014	7/1/2015	7/4/2016	8/10/2017	7/18/2018	7/15/2019	2/2/2021	3/3/2022	11/7/2022
	Time taken after the approaching the audit authorities for appointment of auditors	0- Year, 2- Month, 2- Day	0- Year, 2- Month, 23- Day	0- Year, 0- Month, 8- Day	0- Year, 0- Month, 15- Day	0- Year, 0- Month, 7- Day	0- Year, 0- Month, 6- Day	0- Year, 1- Month, 17- Day	0- Year, 0- Month, 6- Day	0- Year, 1- Month, 0- Day	0- Year, 1- Month, 8- Day
(iii)	Date of compilation of annual Accounts	5/8/2013	5/13/2014	6/22/2015	5/19/2016	6/23/2017	5/21/2018	5/25/2019	1/13/2021	1/25/2022	9/30/2022
	Time taken after the closure of the accounting Year	0- Year, 1- Month, 7- Day	0- Year, 1- Month, 12- Day	0- Year, 2- Month, 22- Day	0- Year, 1- Month, 18- Day	0- Year, 2- Month, 23- Day	0- Year, 1- Month, 20- Day	0- Year, 1- Month, 24- Day	0- Year, 9- Month, 13- Day	0- Year, 9- Month, 25- Day	0- Year, 5- Month, 30- Day

(iv)	Date of submission of annual accounts to auditors	5/13/2013	5/19/2014	6/23/2015	6/19/2016	8/3/2017	7/18/2018	5/28/2019	1/27/2021	2/3/2022	9/30/2022
	Time taken after closure of respective accounting year	0- Year, 1- Month, 12- Day	0- Year, 1- Month, 18- Day	0- Year, 2- Month, 23- Day	0- Year, 2- Month, 19- Day	0- Year, 4- Month, 3- Day	0- Year, 3- Month, 17- Day	0- Year, 1- Month, 27- Day	0- Year, 9- Month, 27- Day	0- Year, 10- Month, 3- Day	0- Year, 5- Month, 30- Day
(v)	The date and duration for auditing the annual accounts by statutory auditors	7/15/2013 to 7/26/2013	8/11/2014 to 8/22/2014	7/1/2015 to 7/10/2015	7/4/2016 to 7/16/2016	8/10/2017 to 8/25/2017	7/18/2018 to 8/2/2018	7/15/2019 to 7/20/2019	2/2/2021 to 2/11/2021	3/3/2022 to 3/16/2022	11/7/2022 to 11/18/2022
		0- Year, 0- Month, 11- Day	0- Year, 0- Month, 11- Day	0- Year, 0- Month, 9- Day	0- Year, 0- Month, 12- Day	0- Year, 0- Month, 15- Day	0- Year, 0- Month, 15- Day	0- Year, 0- Month, 5- Day	0- Year, 0- Month, 9- Day	0- Year, 0- Month, 13- Day	0- Year, 0- Month, 11- Day
(vi)	The date of queries raised by auditors during auditing/ after completion of the annual accounts	7/26/2013	8/22/2014	7/10/2015	7/19/2016	8/31/2017	8/2/2018	7/20/2019	2/11/2021	3/16/2022	11/18/2022
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	0- Year, 0- Month, 0- Day	0- Year, 0- Month, 0- Day	0- Year, 0- Month, 0- Day	0- Year, 0- Month, 3- Day	0- Year, 0- Month, 6- Day	0- Year, 0- Month, 0- Day	0- Year, 0- Month, 0- Day	0- Year, 0- Month, 0- Day	0- Year, 0- Month, 0- Day	0- Year, 0- Month, 0- Day

(vii)	The date on which the replies to the audit queries were furnished to the Auditors	8/5/2013	8/27/2014	7/16/2015	8/9/2016	9/5/2017	8/3/2018	8/5/2019	2/18/2021	3/24/2022	11/30/2022
	The time taken to resolve the Queries	0- Year, 0- Month, 10- Day	0- Year, 0- Month, 5- Day	0- Year, 0- Month, 6- Day	0- Year, 0- Month, 21- Day	0- Year, 0- Month, 5- Day	0- Year, 0- Month, 1- Day	0- Year, 0- Month, 16- Day	0- Year, 0- Month, 7- Day	0- Year, 0- Month, 8- Day	0- Year, 0- Month, 12- Day
(viii)	The date on which draft Audit Report was issued by Audit Authorities	8/27/2013	9/3/2014	7/24/2015	8/19/2016	9/11/2017	8/31/2018	8/20/2019	3/17/2021	5/10/2022	12/23/2022
	Time taken after auditing of the annual accounts	0- Year, 1- Month, 1- Day	0- Year, 0- Month, 12- Day	0- Year, 0- Month, 14- Day	0- Year, 1- Month, 3- Day	0- Year, 0- Month, 17- Day	0- Year, 0- Month, 29- Day	0- Year, 1- Month, 0- Day	0- Year, 1- Month, 6- Day	0- Year, 1- Month, 24- Day	0- Year, 1- Month, 5- Day
(ix)	The date on which the final audit report received by the Institute	10/11/2013	10/17/2014	10/28/2015	9/6/2016	10/31/2017	10/25/2018	10/15/2019	5/28/2021	6/24/2022	2/22/2023
	Time taken after issue of draft Report	0- Year, 1- Month, 14- Day	0- Year, 1- Month, 14- Day	0- Year, 3- Month, 4- Day	0- Year, 0- Month, 18- Day	0- Year, 1- Month, 20- Day	0- Year, 1- Month, 24- Day	0- Year, 1- Month, 25- Day	0- Year, 2- Month, 11- Day	0- Year, 1- Month, 14- Day	0- Year, 1- Month, 30- Day
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	0- Year, 4- Month, 28- Day	0- Year, 4- Month, 28- Day	0- Year, 4- Month, 5- Day	0- Year, 2- Month, 18- Day	0- Year, 2- Month, 28- Day	0- Year, 3- Month, 7- Day	0- Year, 4- Month, 17- Day	0- Year, 4- Month, 1- Day	0- Year, 4- Month, 21- Day	0- Year, 4- Month, 23- Day

(xi)	Date of finalization of the annual report	11/12/2013	11/6/2014	11/14/2015	9/30/2016	11/20/2017	11/11/2018	11/3/2019	6/18/2021	8/11/2022	3/3/2023
	Time taken after the closure of the financial year; and also	0- Year, 7- Month, 12- Day	0- Year, 7- Month, 6- Day	0- Year, 7- Month, 14- Day	0- Year, 5- Month, 30- Day	0- Year, 7- Month, 20- Day	0- Year, 7- Month, 11- Day	0- Year, 7- Month, 3- Day	1- Year, 2- Month, 18- Day	1- Year, 4- Month, 11- Day	0- Year, 11- Month, 0- Day
	Time taken after the receipt of the final audit report	0- Year, 1- Month, 1- Day	0- Year, 0- Month, 20- Day	0- Year, 0- Month, 17- Day	0- Year, 0- Month, 24- Day	0- Year, 0- Month, 20- Day	0- Year, 0- Month, 17- Day	0- Year, 0- Month, 19- Day	0- Year, 0- Month, 21- Day	0- Year, 1- Month, 18- Day	0- Year, 0- Month, 9- Day
(xii)	The date on which documents were got approved from the Competent Authority	11/29/2013	11/18/2014	12/11/2015	11/26/2016	12/13/2017	12/3/2018	12/11/2019	6/30/2021	10/17/2022	7/27/2023
	Time taken after finalization of Annual Report	0- Year, 0- Month, 17- Day	0- Year, 0- Month, 12- Day	0- Year, 0- Month, 27- Day	0- Year, 1- Month, 27- Day	0- Year, 0- Month, 23- Day	0- Year, 0- Month, 22- Day	0- Year, 1- Month, 8- Day	0- Year, 0- Month, 12- Day	0- Year, 2- Month, 6- Day	0- Year, 4- Month, 24- Day
	Time taken after receipt of Final Audit Report	0- Year, 1- Month, 18- Day	0- Year, 1- Month, 1- Day	0- Year, 1- Month, 13- Day	0- Year, 2- Month, 20- Day	0- Year, 1- Month, 12- Day	0- Year, 1- Month, 8- Day	0- Year, 1- Month, 26- Day	0- Year, 1- Month, 2- Day	0- Year, 3- Month, 23- Day	0- Year, 5- Month, 5- Day
(xiii)	The date on which documents were taken up for translation & printing	10/16/2013	10/25/2014	11/6/2015	9/10/2016	11/4/2017	10/31/2018	10/20/2019	6/5/2021	7/8/2022	2/26/2023

	The time taken for completing the task at each stage.	0- Year, 0- Month, 27- Day	0- Year, 0- Month, 12- Day	0- Year, 0- Month, 8- Day	0- Year, 0- Month, 20- Day	0- Year, 0- Month, 16- Day	0- Year, 0- Month, 11- Day	0- Year, 0- Month, 14- Day	0- Year, 0- Month, 13- Day	0- Year, 1- Month, 3- Day	0- Year, 0- Month, 5- Day
(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage.	12/18/2013	11/30/2014	2/9/2016	3/3/2017	12/20/2017	12/4/2018	2/9/2020	7/16/2021	12/23/2022	
	Time taken by the RGIPT, Amethi is in sending the documents of the Ministry	0- Year, 0- Month, 19- Day	0- Year, 0- Month, 12- Day	0- Year, 1- Month, 29- Day	0- Year, 3- Month, 5- Day	0- Year, 0- Month, 7- Day	0- Year, 0- Month, 1- Day	0- Year, 1- Month, 29- Day	0- Year, 0- Month, 16- Day	0- Year, 2- Month, 6- Day	
(xv)	The date of laying the documents to the House.	2/7/2014	12/15/2014	3/14/2016	3/27/2017	1/5/2018	12/31/2018	3/2/2020	8/2/2021	2/9/2023	
	Time taken after receipt of the documents from the RGIPT, Amethi	0- Year, 1- Month, 20- Day	0- Year, 0- Month, 15- Day	0- Year, 1- Month, 5- Day	0- Year, 0- Month, 24- Day	0- Year, 0- Month, 16- Day	0- Year, 0- Month, 27- Day	0- Year, 0- Month, 22- Day	0- Year, 0- Month, 17- Day	0- Year, 1- Month, 17- Day	
The 16th meeting of General Council held on 27th July 2023 and Annual Report & Audited Accounts shall be laid shortly after the approval of the Minutes of the Meeting.											

COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23)

Minutes of the sitting of the Committee on Papers Laid on the Table (2022-2023) held on 07.08.2023.

The Committee sat on Monday, 07th August, 2023 from 1600 hours to 1640 hours in Committee Room „D“; Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

Members

(Lok Sabha)

2. Dr. A. Chellakumar
3. Shri Pallab Lochan Das
4. Shri Jamyang Tsering Namgyal
5. Shri Sellaperumal Ramalingam
6. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of one original draft Report, three Action-taken Reports and oral evidence of the representatives of the (i) Ministry of Petroleum and Natural Gas and the Rajiv Gandhi Institute of Petroleum Technology, Amethi, and (ii) Ministry of Commerce and Industry and the National Institute of Design, Haryana.

3. XX XX XX XX

4. The Committee then called the representatives for oral evidence in respect of the delay in laying of Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology, Amethi (Ministry of Petroleum and Natural Gas) and the XX XX XX

I- Representatives of the Ministry of Petroleum and Natural Gas and the Rajiv Gandhi Institute of Petroleum Technology, Amethi

1. Shri Pankaj Jain - Secretary

- | | | | |
|----|-------------------------------------|---|------------------------|
| 2. | Shri Sunil Kumar | - | Joint Secretary (E&BR) |
| 3. | Prof. Akhoury Sudhir
Kumar Sinha | - | Director (RGIPT) |

II- XX XX XX XX

The Chairperson welcomed the representatives and informed them about the provisions of Direction 58 by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The Committee desired to know the reasons for delay in laying the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology (RGIPT), Amethi for the years 2014-15 to 2015-16 and 2018-19 to 2020-21 which were laid with delays ranging from 02 to 13 months and also of not laying the requisite documents for the year 2021-22. The representatives of the Ministry submitted that due to lockdown during COVID-19 pandemic, the documents of RGIPT laid with continuous delay and the main reasons for delay in laying the document were delay in receiving CA&G Report. There was considerable delay of 3 months in preparing balance sheet by CA and delay in convening the meeting of the Board of Governors and General Council for adoption of the documents. The representatives of the Ministry assured that there would be no delay in future.

6. XX XX XX XX

The witnesses then withdrew.

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)

COMMITTEE ON PAPERS LAID ON THE TABLE (2023-24)

Minutes of the sitting of the Committee on Papers Laid on the Table (2023-2024) held on 07.02.2024.

The Committee sat on Wednesday, 07th February, 2024 from 1500 hours to 1530 hours in Committee Room „D“; Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

-

Chairperson

Members

(Lok Sabha)

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar
5. Shri Devendrappa Y.

Secretariat

1. Shri R.K. Suryanarayanan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of one Memorandum No.15, 08 original and 5 Action-taken draft Reports.

3. XX XX XX XX

3. Then, the Committee took up the following eight Original and five Action-taken Reports for consideration and adoption:-

i. XX XX XX

ii. XX XX XX XX

iii.	XX	XX	XX	XX	XX
iv.	XX	XX	XX	XX	XX
v.	XX	XX	XX	XX	XX
vi.	XX	XX	XX	XX	XX
vii.	Delay in laying the Annual Reports and Audited Accounts of the Rajiv Gandhi Institute of Petroleum Technology (RGPT), Amethi;				
viii.	XX	XX	XX	XX	XX
ix.	XX	XX	XX	XX	XX
x.	XX	XX	XX	XX	XX
xi.	XX	XX	XX	XX	XX
xii.	XX	XX	XX	XX	XX
xiii.	XX	XX	XX	XX	XX

The draft Reports were adopted unanimously. The Hon'ble Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha on a date convenient to him.

The Meeting then adjourned.
